

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th July, 2017 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 28 of 2017**

**A Bill further to amend the Chennai University Act, 1923.**

BE it enacted by the Legislative assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows :-

Short title and commencement.

1. (1) This Act may be called the Chennai University (Amendment) Act, 2017.
- (2) It shall come into force at once.

Amendment of Section 11.

2. In section 11 of the Chennai University Act, 1923, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Tamil Nadu Act VII of 1923.

“(2) For the purpose of sub-section (1), the Committee shall consist of –

- (i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist ;
- (ii) a nominee of the Senate who shall be an eminent educationist ; and
- (iii) a nominee of the Syndicate who shall be an eminent educationist.

**Explanation.** – For the purpose of this sub-section, “eminent educationist” means a person, –

- (i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or
- (ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or
- (iii) who is or has been a Director or Head of any institute of national importance;

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A). A person recommended by the Committee for appointment as Vice-Chancellor shall –

- (i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;
- (ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B). The process of nominating the members to the Committee by the Chancellor, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C). The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D). The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).

## STATEMENT OF OBJECTS AND REASONS.

At present, in the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), no qualification has been prescribed for the members of Search Committee and for the Vice-Chancellor. Further, no time limit has been fixed to make recommendation by the Search Committee to the Chancellor for appointment of Vice-Chancellor and for preparing the panel of suitable persons for appointment as Vice-Chancellor. The Government have, therefore, decided to amend the said Tamil Nadu Act VII of 1923 suitably to make specific provisions for the above said purposes.

2. The Bill seeks to give effect to the above decision.

K.P. ANBALAGAN,  
*Minister for Higher Education.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION.**

Sub-section (2-A)(ii) of Section 11 of the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), proposed to be inserted by clause 2 of the Bill, authorizes the Government to issue order to carry out the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

K.P. ANBALAGAN,  
*Minister for Higher Education.*

K. BOOPATHY,  
*Secretary (In-Charge).*